

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 456 of 2012

[Arising out of Order-in-Original No. OIO-24/MP/VAPI/2011 dated 30.11.2011 passed by Commissioner of Central Excise & ST, Vapi]

Hitesh V Oza

.... Appellant

Proprietor, Shree Nakoda Goods Carrier, Shop No. 17,
Rioddhi Siddhi Co-op Hsg. Soc., Behind Anand Nagar,
Csc Road No. 3, Dahisar (E), MUMBAI,
MAHARASHTRA

VERSUS

Commissioner of Central Excise & ST, Vapi.... Respondent

4th Floor, Adharsh Dham Building,
Opp. Town Police Station, Vapi-Daman Road, Vapi,
Gujarat-396191

APPEARANCE :

None for the Appellant

Shri Dharmendra Kanjani, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/10126 / 2020

DATE OF HEARING/ DECISION : 21.01.2020

RAMESH NAIR :

The appellant have filed a request letter to withdraw this appeal as they opted for the "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**